

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1006/2021**



This the 14th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Joti Devi, Age: 38 years, W/o Late Sh. Rakesh Kumar, R/o Village Ghair Tehsil Marheen, District Kathua, J&K.

(Advocate:- Mr. S K Anand)

....Applicant

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt., Power Development Department, Civil Secretariat, Jammu.
2. Managing Director, Power Development Corporation Limited, Rail Head Jammu.
3. Chief Engineer, Power Development Corporation Limited, Rail Head Jammu.
4. Executive Engineer, Power Development Corporation Limited, M & RE Division, Sub-Division – Hiranagar, District Kathua.

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The case of the applicant Joti Devi is that her husband who was working as Daily Wager under the respondents died in the year 2020 after putting more than 20 years of service in the Department. After the demise of her husband, she approached the respondents for grant of appointment on compassionate grounds, however, no action has been taken by the respondents.

2. Learned counsel for the applicant submits that the applicant will be satisfied, if a direction is issued to the respondents to treat this O.A. as representation preferred by the applicant and pass a reasoned and speaking order on the same within a stipulated time frame.

3. We have heard Mr. S K Anand, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to treat the O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a month from the date of receipt of a certified copy of this order.



5. It is made clear that we have not entered into the merits of the case.

6. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**